

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:975
ANSWERED ON:27.02.2006
PROXY LABOUR IN FOOD CORPORATION OF INDIA
Jha Shri Raghunath

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Central Bureau of Investigation has been completed its inquiry into the proxy labour system in Food Corporation of India (FCI) ;
- (b) if so, the details thereof and the action taken thereon; and
- (c) the steps taken/proposed to be taken to root out corruption from FCI?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH)

- (a): The Central Bureau of Investigation has completed its inquiry and submitted its final report in respect of labourers of FCI posted in the godowns and depots of FCI in the State of West Bengal.
- (b): The CBI made joint surprise checks in 2 depots i.e. JJP & OJM (Budge Budge) in West Bengal, on different dates. During both the joint surprise checks no incidence of proxy labour was found/detected. After inquiry, CBI has recommended closure of the case since allegations regarding proxy labour system are not substantiated. The CBI has, however, suggested the following measures to prevent manipulation:-
 - (i) To put signatures or thumb impression of each labour at the time of arrival and departure.
 - (ii) To permit labourers on CL/ 1/2 CL/Short leave on written request of labour.
 - (iii) To send attendance register and record of CL/ 1/2 CL or short leave permission to the booking section to prepare wage bill.
- (c): Based on the recommendations of CBI instructions have already been issued by the FCI. The FCI has informed that steps are also being taken to implement the recommendations of the CBI in consultation with its field offices.